

THE NAGALAND MOTOR VEHICLES TAXATION  
(AMENDMENT) BILL, 2023

A

**Bill**

further to amend the Nagaland Motor Vehicles Taxation Act, 1967 to effect the revision of taxation on Motor Vehicles in the State of Nagaland.

BE it enacted by the Nagaland State Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:-

**1. Short title, extent and commencement**

- (1) This Act may be called the Nagaland Motor Vehicles Taxation (Amendment) Act, 2023.
- (2) It shall extend to the whole State of Nagaland.
- (3) It shall come into force on such date as appointed by the State Government, by notification in the Official Gazette.

Bill No. 171 of 2023

**2. Amendment of Section 5**

In section 5 of the Nagaland Motor Vehicles Taxation Act, 1967 (hereinafter called the principal Act),

after sub-section (2), the following sub-section shall be inserted, namely:-

“(3) Notwithstanding anything contained in section 5 (2), Construction Equipment Vehicles as defined under Rule 2(cab) of the Central Motor Vehicles Rules, 1989 and other non-transport Vehicle like Fork lift, Tow Trucks, Breakdown Van and Recovery Vehicles, Vehicles or trailers fitted with equipments like Rig, Generator or Compressor, Crane mounted Vehicles, PSV(individual) if declared to be used by him solely for personal use, Tower Wagons and Tree Trimming Vehicles owned by central and state Government and local authorities, shall pay onetime tax valid till the vehicle attains the age of 10 years at appropriate rates specified in the schedule II(a) to this Act, with effect from the date to be notified.”

**Note:** *Section 5 of the Principal Act has been Amended and sub - sections (1) and (2) were re-numbered and inserted respectively by section 2 of the Nagaland Motor Vehicles Taxation (Amendment) Act, 1992 which received the assent of the Governor of Nagaland on 25th April, 1992.*

### 3. Amendment of the Schedules

In the Principal Act, for the existing Schedule-I under Section 4(1) and Schedule-II under Section 5(2) (Which was inserted by section 4 of the Nagaland Motor Vehicles Taxation (Amendment) Act, 1992), the following Schedules shall be substituted, namely:-

#### SCHEDULE – I

Taxation Schedule

(See Section 4(1))

##### PART-A

- I. Taxation on Tractors (Agricultural) under Schedule-I, Part-A(IV) as amended by the Nagaland Motor Vehicles Taxation (Amendment) Act, 1999 shall be omitted.

*Note : “Agricultural tractors and equipments may be exempted from any form of taxation.”*

##### PART – B

VEHICLES PLYING FOR HIRE OR REWARD (Transport Vehicles)

#### II. VEHICLES PLYING FOR HIRE OR FOR CONVEYANCE OF PASSENGERS.

(a) Motor Cab/Two Wheeler Taxi/E-rickshaw (Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual tax	
		Non A/C	A/C
i	Local Taxi (within Municipal limit)	840.00	-
ii	Regional Taxi	1120.00	-
iii	State Tourist Taxi	1400.00	1800.00
iv	All India Tourist Taxi	2540.00	3200.00
v	Auto Taxi (Auto rickshaw)/E-Rickshaw* (Three seating capacity)	420.00	-

vi	Auto Taxi (Tempo)/E-Rickshaw For every additional seat above three in addition to (v) above.	60.00	-
vii	Maxi Cab. (Regional)	5600.00	6200.00
viii	Maxi Cab (State)	7000.00	8000.00
ix	Maxi Cab (All India)	8400.00	9200.00
x	Two Wheeler Taxi	210.00	-

(b) Stage/ Contract Carriages (For every seat authorized) (Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual tax	
		Non-A/C	A/c
i	Rural Service Bus.	115.00	-
ii	Inter-District Bus.	175.00	200.00
iii	City Bus Services For every standing passenger (Not more than 10)	175.00 60.00	- -
iv	Inter-State Bus. i. Non-sleeper ii. Sleeper class	420.00 -	500.00 1500.00
v	All India Tourist Bus. i. Non-sleeper ii. Sleeper class(per berth)	420.00 -	500.00 1500.00

III. VEHICLE USED FOR TRANSPORT OF GOODS ONLY (Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual Tax	
		Annually	Quarterly
i	For the first 500 kgs or less	480.00	120.00
ii	For every additional 500 kgs Of load thereof.	210.00	52.50
iii	E-Cart i. For the first 500kgs ii. For every additional 500kgs of load	480.00 210.00	120.00 52.50

**IV. VEHICLE AUTHORIZED TO PLY PARTLY FOR THE CONVEYANCE OF PASSENGERS AND THEIR GOODS.**

**CASUAL CONTRACT CARRIAGE**

(Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual Tax	
		Annually	Quarterly
i	For every seat authorized	170.00	42.50
ii	Additional tax for every 500 kgs Of authorized goods load thereof	340.00	85.00

**V. TRACTOR/PULLER (USED AS HORSE FOR**

**DRAWING TRAILER)**

(Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual tax	
		Annually	Quarterly
i	Not exceeding 2000 kgs. ULW	700.00	175.00
ii	Exceeding 2001 kgs upto 3500 kgs ULW	1120.00	280.00
iii	Exceeding 3501 kgs upto 5000 kgs ULW	1540.00	385.00
iv	Exceeding 5001 kgs for every Additional 1500 kgs ULW thereof.	420.00	105.00

**VI. TRAILER DRAWN BY VEHICLE COVERED UNDER ARTICLE V OF PART-B (above)**

(Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual tax	
		Annually	Quarterly
i	For the first 500 kgs or less	480.00	120.00
ii	For every additional 500 kgs Of load thereof.	210.00	52.50

**VII. VEHICLES AUTHORISED TO PLY FOR HIRE ON A SPECIAL ROUTE UNDER A PERMIT GRANTED BY THE STATE GOVERNMENT.**

**The appropriate tax payable under Articles II – VI of PART – B together with such additional fees as may be prescribed by the Government.**

**VIII. FIRE TENDER ENGINE AND WATER SPRINKLERS (Rate of Tax in Rupees)**

Sl. No.	Description of vehicle	Annual tax	
		Annually	Quarterly
i	Not exceeding 3001 kgs in GVW	420.00	105.00
ii	Exceeding 3001 kgs upto 5000 kgs	700.00	175.00
iii	Exceeding 5001 kgs upto 7000 kgs	980.00	245.00
iv	Exceeding 7001 kgs upto 9000 kgs	1260.00	315.00
v	Exceeding 9001 kgs upto 1200 kgs	1540.00	385.00
vi	Exceeding 12000 kgs for every Additional 2000 kgs	420.00	105.00

**IX. TAXATION ON AMBULANCE**

(Rate of Tax in Rupees)

Sl. No.	Description of vehicle	Annual tax
1	Upto 1200 kgs GVW	1000
2	Exceeding 1201 Kgs but not exceeding 2000 Kgs GVW	2000
3	Exceeding 2001 Kgs but not exceeding 3000 Kgs GVW	3000
4	Exceeding 3001 Kgs GVW For every additional 250Kgs GVW in addition to Sl. No. 3 above.	250

**X. Any other Transport Vehicles not covered under any category:**

Particulars	Rate/annum	Remarks
Any other Transport Vehicles not covered under any category mentioned in the above Schedules such as Mobile Workshops, Mobile Canteens, Mobile Clinics, Animal Ambulances, Cash, Mobile Clinic or X-ray Van or Library Vans, Hearses etc.	0.5% of the cost of the chassis/ vehicle	The cost of old chassis vehicle liable to pay tax will have to be assessed after 10% depreciation per annum of the tax payable for a new chassis/ vehicle

**Note :** *Taxation on Any other Transport Vehicles not covered under any category is a new insertion.*

## SCHEDULE – II

[See Section 5(2)]

### XI Schedule of one time taxation for Two wheeler and Four wheeler (Non-Transport) (Diesel/Petrol/CNG/Electric Vehicles).

- A. Two wheeler, Four Wheeler Non-Transport Vehicle (Vehicle not used for hire or reward) such as Recreational Vehicles (RV), Camper Vans, Motor Homes, Trailer Caravans, Private Service Vehicles if declared to be used by him solely for personal use and Motor Caravan Body as defined under AIS (Automotive Industries Standard)-124 (Diesel/Petrol/CNG/Electric Vehicles), onetime tax for a period of 15 years on the basis of the original cost of the vehicle exclusive of GST and any other tax may be levied as under :

Sl. No.	Description of vehicle.	One time-tax
1	Two Wheeler	6%
3	Four Wheeler	6%
4	Recreational Vehicles(RV), Camper Vans, Motor Homes ,Trailer Caravans, Private Service Vehicles if declared to be used by him solely for personal use and Motor Caravan Body as defined under AIS(Automotive Industries Standard)-124	6%

- B. On expiry of the first 15 years of the life of a vehicle, further renewal of registration of vehicle for the next 5 years shall be made on payment of onetime tax @ of 3% of the original cost of the vehicle.

**XII****SCHEDULE II (a)**

- A. Construction Equipment Vehicles as defined under Rule 2(cab) of the CMVR, 1989 and other non-transport Vehicle like Tow Trucks, Breakdown Van & Recovery Vehicles, Vehicles or trailers fitted with equipments like Rig, Generator or Compressor, Crane mounted Vehicles, Tower Wagons and Tree Trimming Vehicles owned by central and state Government and local authorities, onetime tax for a period of 10 years on the basis of the original cost of the vehicle exclusive of GST and any other tax may be levied as under

<b>Sl. No.</b>	<b>Description of vehicle.</b>	<b>One time-tax</b>
1.	Construction Equipment Vehicles as defined under Rule 2(cab) of the CMVR, 1989 and other Non-Transport Vehicle like Tow Trucks, Breakdown Van & Recovery Vehicles, Vehicles or trailers fitted with equipments like Rig, Generator or Compressor, Crane mounted Vehicles, Tower Wagons and Tree Trimming Vehicles owned by central and state Government and local authorities.	3%

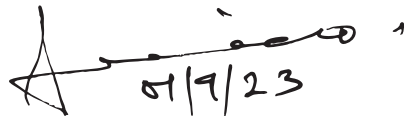
- B. On expiry of the first 10 years of the life of a vehicle, further renewal of registration of vehicle for the next 5 years shall be made on payment of onetime tax @ of 1.5% of the original cost of the vehicle.
- C. Vehicles registered in other State and having paid onetime tax in the other States on migration to the State of Nagaland shall be levied onetime tax to an equivalent amount of the cost of the vehicle after a rebate of depreciation value at the rate of 7% per annum for the bygone years till it reaches 10 years.
- D. Notwithstanding anything contained at Schedule II(a) above, the following clause shall be inserted:
- i. *Any self-propelled Heavy Earth Moving Machinerics(HEMM) with steel drum/chain wheeled(tyre) which are transported to construction sites through trailers and trucks and do not ply on public roads but are confined to the construction sites may be exempted from the purview of registration.*
  - ii. *The exempted category of HEMM shall operate within a specific boundary/site with operating speed of 5-10 Kmph and such HEMM should not be used for other commercial purpose.*

## STATEMENT OF OBJECT & REASONS.

The Nagaland Motor Vehicles Taxation Act, 1967 otherwise called the Principal Act, provides for levy of tax on Motor Vehicles. The Motor Vehicles tax for Transport Vehicles was last revised in the year 1999 and for Personalised/Private Vehicle, it was last revised in the year 2009.

The tax rate prevalent in the State is comparatively low as compared to other States in the Country. The hiring charges of Transport Vehicles had significantly increased and the road conditions too have improved over the years.

Taking into considered account the rise in price over the period of time and to improve the financial health of the State, the Government propose for revision of the Motor Vehicles tax in the State by further amending The Nagaland Motor Vehicles Taxation Act, 1967.



(NEIPHIU RIO)

Chief Minister

&

Minister-in-Charge



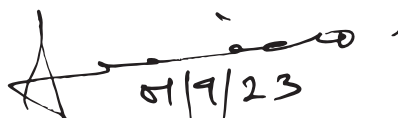
## MEMORANDUM OF DELEGATED LEGISLATION.

Sub-section 2 of Section 22 of the Nagaland Motor Vehicles Taxation Act, 1967, empowers the State Government for levy of Motor Vehicles tax. Every amendment made under this Section shall be laid before the Nagaland Legislative Assembly.

  
01/7/23  
(NEIPHIU RIO)  
Chief Minister  
&  
Minister-in-Charge

## FINANCIAL MEMORANDUM

The proposed amendment of the Motor Vehicles Taxation Bill (Amendment), 2023, does not require any financial implication from the consolidated fund of the State of Nagaland.



(NEIPHIU RIO)

Chief Minister

&

Minister-in-Charge



**GOVERNMENT OF NAGALAND**

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